NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 19-07-2021 AT 2.30 P.M THROUGH VIDEO CONFERENCING:

PRESENT: SMT. R. SUCHARITHA, MEMBER (JUDICIAL)
SHRI B. ANIL KUMAR, MEMBER (TECHNICAL)

APPLICATION NUMBER	**: MA/1321/2019**
	IN
PETITION NUMBER	**: IBA/332/2019**
NAME OF THE PETITIONER	**: Ashok Velamur Seshadri (RP) M/S R.A. Samy Trading**
NAME OF THE RESPONDENTS	**: A Raghuram & 1 Another**
UNDER SECTION	**: Sec 45, 49, 66 & 69 of IBC, 2016**

ORDER

Ld. Counsel Mr. Vipin Warrier for the Applicant/Liquidator is present.

Ld. Counsel Mr. T.K. Bhaskar for R1 is present.

This Corporate Debtor is under liquidation. The property of the Corporate Debtor under liquidation is held by the tenant as per the arguments of the Ld. Counsel for R1.

The property is held by the tenant under the lawful tenancy which the Ld. Liquidator very strongly objects.

Counsel for the Respondent also states that the Liquidator crosses his limits and intimidate the R1 while the business is going on. The Liquidator is permitted to take necessary steps to take possession of the property of the Corporate Debtor under liquidation as per the existing Rules and Regulations of the Statute.

The counsel for the Respondent states that he has no objection in the Liquidator inspecting the property after giving two days prior notice to the R1.

The Liquidator and his team of people with the prior permission of the alleged tenant are permitted to visit the property of the Corporate Debtor after giving two days prior notice to R1. The Liquidator is also permitted to take photographs, if necessary.

The Counsel for the Respondent undertakes to co-operate with the Liquidator during inspection of the property of the Corporate Debtor.

List the matter on **24.08.2021** for further hearing.

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(ANIL KUMAR B)
MEMBER (TECHNICAL)

-sd-
(R. SUCHARITHA)
MEMBER (JUDICIAL)

sr